

1958, the goods imported from that source were of the value of about Rs. 5 lakhs and from other sources Rs. 19 lakhs odd. In the next period, up to March, 1959, the quantity from other open sources was worth Rs. 18 lakhs and from special agreement areas Rs. 24 lakhs because there was consistent shortage of these materials.

Shri Ansar Harvani: May I know whether the State Trading Corporation asked for any tenders or applications before the appointment of the stockists was made?

Shri Kanungo: No, Sir. It is only that the stockists are chosen from those people who have had traditional contacts with those countries.

Shri M. Khuda Bukhsh: May I know for how long have they been selling in their own home markets and what is the reputation they enjoy in their home markets?

Shri Kanungo: As I have explained, not only do they have their reputation in their home country but all over the world.

Shri M. Khuda Bukhsh: There are two other brands.

Shri Kanungo: There are new sources. Those sources were not known before in India, and because they were special agreements we imported from those countries.

सेठ गोविन्द दास : जहाँ तक इस सामान के बाहर से मंगाने का प्रश्न है, मैं जानना चाहता हूँ कि क्या यह सामान यहाँ भी बन रहा है, और अगर यहाँ नहीं बन रहा है तो क्या इस का कोई प्रयत्न किया जा रहा है कि यह यहाँ पर बने? और अगर प्रयत्न किया जा रहा है तो कितने स्थानों पर और कब तक आशा की जाती है कि हमें इसे बाहर से नहीं मंगाना पड़ेगा?

उद्योग मंत्री (श्री मनुभाई शाह) : जहाँ तक फोटोग्राफिक केमिकल्स का ताल्लुक

है, काफी तादाद में वह हिन्दुस्तान में बनने लगे हैं। रा. फिल्मस का जहाँ तक ताल्लुक है, हाउस को पता है कि ईस्ट जर्मनी के साथ हम इस बात की कोशिश कर रहे हैं कि यहाँ रा. फिल्मस की एक फैक्ट्री बनाई जाय और ऊटाकमान्ड में अगले तीन चार साल में यह चालू हो सके ऐसी कोशिश की जा रही है।

Shri M. Khuda Bukhsh: May I know the reason why all these three firms which have been chosen by the State Trading Corporation have their head office in Bombay?

Shri Kanungo: Only two of the firms act as the business associates of the State Trading Corporation. One of the three mentioned by the hon. Member is not known to us. The reason is that they had previous contacts with Germany.

Shri M. Khuda Bukhsh: May I know if the Government are satisfied that the firms chosen by the State Trading Corporation have an effective network for the distribution of the goods?

Shri Kanungo: The distribution is controlled. As I have said in the main answer they have not the option of distribution. They have to deliver the goods to the allottees decided by the Chief Controller.

काश्मीर के सदरे-रियासत और प्रधान मंत्री को
रूस यात्रा

*२०६०. श्री भक्त दर्शन : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले दिनों जब रूसी प्रतिनिधि-मण्डल ने काश्मीर की यात्रा की थी, तब उसके नेता ने जम्मू और काश्मीर के प्रधान मंत्री को रूस आने का निमंत्रण दिया था ;

(ख) यदि हां, तो क्या वह निमंत्रण स्वीकार कर लिया गया है ;

(ग) क्या यह भी सच है कि रूस-सरकार के निमंत्रण पर जम्मू-काश्मीर के सदरे-रियासत महोदय भी रूस जाने वाले हैं ; और

it and he will be starting the investigation immediately. What further action has to be taken can only be decided after the enquiry has been completed. If any further information is asked for I am prepared to submit.

Shri Tangamni (Madurai): I want to know from the hon. Minister the extent of the loss and also whether they had received any warning that this exhibition should not start because of the defective electric wiring.

Shri Lal Bahadur Shastri: We had received no such warning. It is difficult to estimate the loss but it should be in lakhs of rupees, not less than Rs. 5 lakhs in any case. It might be over Rs. 5 lakhs.

Shri S. M. Banerjee: It is said in the paper—I do not know how far it is correct—that the authorities admitted that wiring in the pavilion was temporary and it was against the warning that the Fire Office had issued that the exhibition began. I want to know whether there is any truth in it or whether the cause of the fire was bad wiring.

Mr. Speaker: He wants to know if the cause of the fire was bad or defective wiring.

Shri Lal Bahadur Shastri: It is difficult to say. It can only be verified by the enquiry which is going on.

Mr. Speaker: Let us wait. Papers to be laid on the Table. Shri Kanungo.

Shri D. C. Sharma: May I know if this is a fit subject for a motion of adjournment? (Interruption).

An Hon. Member: He has given his ruling.

Mr. Speaker: Why does he not speak a little louder? This is always the difficulty with the hon. Member.

Shri D. C. Sharma: What are the bounds within which a motion for

adjournment can be viewed? If a fire breaks out in a part of Delhi—of course, it is a very serious thing... (Interruption).

Shri Ram Krishan Gupta: Moreover, I have given notice of a short notice question on this.

Shri D. C. Sharma: Can it be a subject of an adjournment motion?

Mr. Speaker: There is absolutely nothing here. It is not an examination hall as to what are the grounds hypothetically. Of course, whenever a serious matter takes place where the property of this Government is involved, it is a matter of concern. But I do not treat it as a censure motion. There is also another motion, a calling attention notice by Shri Hem Barua. We only want to know what exactly is happening under our very nose and what is the amount of damage caused. It is not as if every motion is treated as an adjournment motion. I do not normally treat every adjournment motion as a motion for censure. If some statement is to be made I would hear it and then refuse to grant permission to the adjournment motion. That is how we have been treating it (Interruption).

Shri Ram Krishan Gupta: A short notice question should be allowed.

Mr. Speaker: Hon. Member will kindly look into the Rules.

Shri D. C. Sharma: It is not a question which is a fit subject for an adjournment motion.

Mr. Speaker: Hon. Member may look into the Rules of Procedure and Practice. The adjournment motion is disallowed.